

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH (COURT-I)

CP-2(ND)/2017

In the matter of :

Mr. Rajiv Jatly

....PETITIONER

Vs.

M/s. D.R. John's (P) Limited

... RESPONDENT

SECTION :

Under Section 241-242

Order delivered on 17.10.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

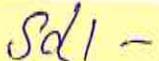
DEEPA KRISHAN  
Hon'ble Member (Technical)

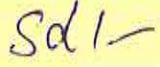
For the Petitioner /applicant : Mr. Pawan Sharma, Advocate  
Ms. Arpita Yadav, Advocate

For the Respondent/Corporate Debtor : -

ORDER

Due to paucity of time, the matter was not able to be taken up and hence, the same is adjourned to 17.11.2017.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
17.10.2017